

FORM A
PUBLIC ANNOUNCEMENT

[Under regulation 6 of the insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate Persons) Regulations, 2016]

For the attention of the creditors of **BRILLIANT IT ENABLING SERVICES PRIVATE LIMITED**

S.no	Relevant Particulars	
1.	Name of corporate debtor	BRILLIANT IT ENABLING SERVICES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	04/09/2001
3.	Authority under which corporate debtor is incorporated/registered	COMPANIES ACT/REGISTRAR OF COMPANIES, CHENNAI, TAMILNADU
4.	Corporate identity number/ limited liability identification number of corporate debtor	U72900TN2001PTC047686
5.	Address of the registered office and principal office (if any) of corporate debtor	Old no 65/1 New No 149 Luz Church Road , Mylapore, Chennai 600004
6.	Insolvency commencement date in respect of corporate debtor	March 4, 2021 (As per order dated March 4, 2021 by the Hon'ble National Company Law Tribunal, Division Bench Chennai in Order No: IBA/1170/2019 order received on 8.3.2021
7.	Estimated date of closure of insolvency resolution process	180 DAYS from the date of commencement of resolution process i.e. September 4, 2021(copy of the order made available to the IRP on March 8,2021)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	N.KUMAR Registration No. IBBI/IPA-001/IP-P00724/2017-18/11254 Email id:naraykumar71@rediffmail.com
9.	Address and email to be used for correspondence with the interim resolution professional, as registered with the Board	Old No 8, New No 3, Third Street, Race View Colony Guindy, Chennai 600032; Naraykumar71@rediffmail.com Mobile No 9952418350
10.	Address and email to be used for correspondence with the interim resolution professional	Old No 8, New No 3, Third Street, Race View Colony Guindy , Chennai 600032; Naraykumar71@rediffmail.com Mobile No 9952418350
11.	Last date for submission of claims	March 22 , 2021
12.	Class of Creditors, if any, under clause (b) of subsection (6A) of Section 21, ascertained by the interim resolution professional.	Not Applicable
13.	Name of the insolvency professionals identified to act as Authorised representative of creditors in a class (Three names of each class)	Not applicable)
14.	(a) Relevant Forms and (b) Details of authorised representatives are available at	Weblink: http://ibbi.gov.in/downloadform.html Not applicable

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a corporate insolvency resolution process for **BRILLIANT IT ENABLING SERVICES PRIVATE LIMITED** on March 4, 2021.

The creditors of **BRILLIANT IT ENABLING SERVICES PRIVATE LIMITED** are hereby called upon to submit a proof of their claims on or **before March 22, 2021** to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading claim shall attract penalties.


N.Kumar

Interim Resolution Professional IBBI/IPA-001/IP-P00724/2017-18/11254 March 10, 2021 Place: Chennai

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